

Beautification of Temples in Assam

4168. SHRI PROBIN DEKA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Assam for financial assistance to beautify Kamakhya Temple and Maha Bhairab Temple, Tezpur in Assam;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) The Union Government have not received any proposal from Government of Assam seeking financial assistance for the beautification of Kamakhya Temple and Maha Bhairab Temple at Tezpur. However, based on the proposals received from Government of Assam, Union Government had sanctioned a project for construction of Pilgrim Cottages at Kamakhya for Rs.27.09 lakhs during 1992-93.

Employment under Gatt Agreement

4169. SHRI RAMESH CHENNITHALA : Will the Minister of LABOUR be pleased to state :

(a) whether employment opportunities for Indian professionals which become possible under the GATT agreement in U.S.A. and other European countries are not being made available in these countries;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) The General Agreement on Trade in Services (GATS) does not deal with employment but it deals with the provision of services inter-alia as a part of a contract between companies.

[Translation]

EPF of Beedi Workers

4170. SHRI N.J. RATHVA : Will the Minister of LABOUR be pleased to state :

(a) the details of Beedi workers covered under Employees Provident Fund Scheme in the country State-wise;

(b) whether the amount deducted from the salaries of the Beedi workers is deposited in their Provident Fund accounts;

(c) whether a large number of Beedi workers have not been covered under Provident Fund Scheme; and

(d) if so, the steps taken/proposed to be taken by the Government to cover all the Beedi workers, under Employees Provident Fund Scheme?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) According to available information number of Beedi workers covered under the Employees Provident Fund Scheme is 406384 in A.P., 10752 in Bihar, 718 in Gujarat, 269540 in Karnataka, 104148 in Kerala, 93931 in M.P., 121455 in Maharashtra, 686 in N.E. Region, 5160 in Orissa, 6522 in Rajasthan, 274814 in Tamil Nadu, 5863 in U.P. and 5449 in West Bengal.

(b) Yes, Sir. The amount deducted from the salaries and recovered by the Employees Provident Fund Organisation is deposited in the provident fund accounts of the subscribers.

(c) and (d) The Employees Provident Funds and Miscellaneous Provisions Act, 1952 applies to factories/ establishments including Beedi establishments employing 20 or more persons. All the identified and eligible Beedi workers have been enrolled as members of the Employees Provident Fund. Identification and enrolment of the Beedi home workers as members of the EPF is an on-going process. For this purpose, the State Governments have been requested to locate and issue identity cards to facilitate coverage of all such workers under the EPF Scheme.

[English]

Business Generated by L.I.C. in Andhra Pradesh

4171. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of FINANCE be pleased to state :

(a) the quantum of business generated by L.I.C. in Andhra Pradesh during the last three financial years;

(b) the corresponding investment by LIC in Andhra Pradesh during the same period;

(c) whether LIC follows any specific guidelines for making investments in the States where business is generated; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) There are 9 Divisions of LIC of India in Andhra Pradesh. The total new business generated in these Divisions for the last 3 financial years is as follows :

Year	Policies	S.A. (Rs. Crores)
1992-93	1017625	3296.07
1993-94	1027594	3788.40
1994-95	1013966	5144.41

(b) Investment made by LIC during the last three years in Andhra Pradesh are given in the attached statement.

(c) and (d) Investment of the LIC's fund is governed by the provisions of modified Sector 27(a) of the Insurance Act 1938 as made applicable to the LIC and the guideline issued therein by the Government of India from time to time.

STATEMENT

(Rs. in Crores)

	1992-93	1993-94	1994-95
State Govt. Securities	69.00	84.00	70.43
Land Development Bank Debentures	5.94	4.57	3.20
Bonds of Financial Corporation	5.00	4.00	—
Loans to :-			
State Govt. for their social housing scheme	22.76	28.25	32.15
Apex Coop. Housing Finance Society & A.P. Police Housing	13.00	14.10	13.90
Municipalities & Z.P. for their Water Supply Schemes	3.12	3.92	3.65
State Electricity Board	62.13	68.95	41.57
State Road Transport Corporation	4.99	—	—
Term Loans to Companies	4.63	1.18	10.95
Short Term Loans to Companies	1.00	4.50	—
Debentures of Corporate Sector	5.42	6.72	3.80
Equity Shares of Companies	1.95	4.89	9.61
Total	198.94	225.08	189.26

Child Labour in Hazardous Occupations

4172. SHRI MOHAN RAWALE :

SHRI PHOOL CHAND VERMA :

SHRI SHRAVAN KUMAR PATEL :

Will the Minister of LABOUR be pleased to state :

(a) whether the Government have prepared a 800 crore project to eliminate child labours in hazardous occupation by the end of the century;

(b) if so, what are the main features of the project; and

(c) the steps have been taken and proposed to be taken by the Government to implement the project?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) The Hon'ble Prime Minister announced on 15th August, 1994 that 20 lakh children engaged in hazardous occupations will be withdrawn from work and put into schools in the course of next 4-5 years. Following this announcement, a National Authority for Elimination of Child Labour (NAECL) has been constituted under the Chairmanship of the Union Labour Minister. The NAECL

has adopted a plan of action titled "Identification Release and Rehabilitation of Child Labour". This plan of action has already been forwarded to all the State Governments/ U.Ts. for follow up action. This plan covers the range of actions required to tackle the child labour problem especially in hazardous occupations. It is proposed to divert 20 lakh children working in hazardous occupations from work into education in a phased manner as under:-

1995-96	2.00 lakh
1996-97	4.00 lakh
1997-98	6.00 lakh
1998-99	6.00 lakh
1999-2000	2.00 lakh

It has been estimated that an amount of Rs. 850 crores would be required to eliminate child labour in hazardous occupations. During the current financial year, there is a budget provision of Rs. 34.40 crores for undertaking programmes relating to the eliminations of child labour in hazardous occupations largely based on the existing National Child Labour Project Scheme. Under this scheme the major activity being undertaken is that of